

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)

.....

NEW DELHI: THE 26th July, 1977.

NOTIFICATION  
INCOME-TAX

No.1896 (F.No.404/91/77-ITCC): In pursuance of sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby makes the following amendment in the notification of the Government of India in the Department of Revenue and Banking No.1354 (F.No.404/41/76-ITCC) dated 11th June, 1976, namely:

In para 1 of the said notification, for the letters and words "S/Shri I.D. Nebhani and K.M. Sharma who are gazetted Officers of the Central Government to exercise the powers of Tax Recovery Officers", the words and letters "Shri K.M. Sharma, being a gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer" shall be substituted.

Sd./-

(H. Venkatarajan)

Deputy Secretary to the Govt. of India.

The Manager,  
Government of India Press,  
New Delhi.

Copy forwarded to:-

1. All Commissioners of Income-tax.
2. All Directors of Inspection including DI(O&M), New Delhi.
3. The Comptroller & Auditor General of India, New Delhi.
4. The Chief Secretary, Government of Rajasthan, Jaipur.
5. The Accountant General, Rajasthan, Jaipur.
6. The Joint Secretary and Legal Adviser, Ministry of Law, New Delhi.
7. Bulletin Section.
8. Guard File.
9. The Commissioner of Income-tax, Jodhpur, Jaipur.
10. The Commissioner of Income-tax, Rajasthan, Jaipur.

Sd./-

(H. Venkatarajan)

Deputy Secretary to the Govt. of India.